

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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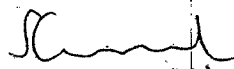
NEW DELHI: THE 17th May, 1993.

NOTIFICATION
(INCOME-TAX)

S.O.No. In exercise of the powers conferred by clause (b) of Sub-section (2) of Section 80 G of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby notifies the "Arulmigu Kallalagar Thirukkoil, Alagarkoil, Madurai District, Tamil Nadu" to be a place of Public worship of renown throughout the State of Tamil Nadu for the purpose of the said clause.

Notification No. 9294

(F.No.176/11/93-ITA-I)


(SHARAT CHANDRA)

UNDER SECRETARY TO THE GOVT. OF INDIA.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near R-jouri Garden), New Delhi.

Copy to:

1. The Asstt. Commissioner / Executive Officer, Arulmigu Kallalagar Thirukoil, Alagarkoil-625 301, Madurai Diestt. Tamil Nadu subject to the conditions that the donations received will be utilised exclusively for renovation / repair work and separate books of accounts will be maintained for this and to the Commissioner of Income Tax, Tamil Nadu.
2. The Commissioner of Income Tax, Madurai, Central Revenue Buildings, V.P. Retnasamy Nadar Road, Madurai-625 002 with ref. to his letter No.471/3/89-90 dated 5.2.93. He is requested to review the case after every three years regarding the utilisation of donations by obtaining relevant accounts from the respective authorities.
3. All the Chief Commissioners & Directors General of Income Tax
4. Comptroller & Auditor General of India, New Delhi.

(DEVINDER KUMAR SEHGAL)
SECTION OFFICER.